IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3396 of 2021

Md. Afzal Ansari ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Randhir Kumar, Advocate
For the State : Mr. P. D. Agrawal, Spl.P.P.

02/26.03.2021 Defects as pointed out by the office are ignored.

Heard Mr. Randhir Kumar, learned counsel for the petitioner and Mr. P. D. Agrawal, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Barhi P.S. Case No. 427 of 2020.

It has been alleged that two persons were apprehended by the police. On search of the house flesh of bovine animals were recovered.

The petitioner has been implicated on the disclosure made by the co-accused persons namely Md. Ahshan Alam and Hasbul Ansari and both of them have been granted bail by this Court in B.A. No 1701 of 2021.

The petitioner is in custody since 26.01.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate, 1st Class, Hazaribag, in connection with Barhi P.S. Case No. 427 of 2020.

(Rongon Mukhopadhyay, J.)

Umesh/-